

**DEMANDS FOR SUPPLEMENTARY
GRANTS FOR 1954-55**

Mr. Deputy-Speaker: I will now put all the cut motions to the vote of the House. I am now speaking of the General Supplementary Demands. The Andhra matter will stand over.

Shri Gidwani: I want to withdraw my cut motion No. 7 in view of the assurances given by the hon. Minister. It relates to Demand No. 85.

*The cut motion was, by leave,
withdrawn.*

Mr. Deputy-Speaker: I shall now put all the other cut motions.

The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,00,000 in respect of 'Industries' be reduced by Rs. 100."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,00,000 in respect of 'Industries' be reduced by Rs. 100."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of 'Ministry of Information and Broadcasting' be reduced by Rs. 100."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 30,00,000 in respect of 'Multipurpose River Schemes' be reduced by Rs. 100."

The motion was negatived.

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The motion was negatived.

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The motion was negatived.

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"That the demand for a supplementary grant of a sum not exceeding Rs. 30,00,000 in respect of 'Multipurpose River Schemes' be reduced by Rs. 100."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 82,42,000 in respect of 'Expenditure on Displaced Persons' be reduced by Rs. 100."

The motion was negatived.

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"That the demand for a supplementary grant of a sum not exceeding Rs. 82,42,000 in respect of 'Expenditure on Displaced Persons' be reduced by Rs. 100."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 82,42,000 in respect of 'Expenditure on Displaced Persons' be reduced by Rs. 100."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 11,39,83,000 in respect of 'Other Capital Outlay of the Ministry of Food and Agriculture' be reduced by Rs. 100."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 11,39,83,000 in respect of 'Other Capital Outlay of the Ministry of Food and Agriculture' be reduced by Rs. 100."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 11,39,83,000 in respect of 'Other Capital Outlay of the Ministry of Food and Agriculture' be reduced by Rs. 100."

The motion was negatived.

Mr. Deputy-Speaker: All these cut motions have been negatived. Demand No. 24A has been adopted yesterday. I will now put the remaining Demands to the vote of the House.

The question is:

"That the separate supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of the following Demands entered in the second column thereof: Demands Nos. 2, 39, 43, 59, 61, 63, 64, 85, 86, 100, 124 and 133."

The motion was adopted.

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[The motions for Demands for Supplementary Grants which were adopted by the Lok Sabha are reproduced below.—Ed. of P.P.]

DEMAND No. 2—INDUSTRIES

"That a supplementary sum not exceeding Rs. 1,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Industries'."

DEMAND No. 39—GRANTS-IN-AID TO STATES

"That a supplementary sum not exceeding Rs. 32,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Grants-in-aid to States'."

DEMAND No. 43—MINISTRY OF FOOD AND AGRICULTURE

"That a supplementary sum not exceeding Rs. 1,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ministry of Food and Agriculture'."

DEMAND No. 59—MINISTRY OF INFORMATION AND BROADCASTING

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ministry of Information and Broadcasting'."

DEMAND No. 61—MINISTRY OF IRRIGATION AND POWER.

"That a supplementary sum not exceeding Rs. 4,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ministry of Irrigation and Power'."

DEMAND No. 63—MULTIPURPOSE RIVER SCHEMES.

"That a supplementary sum not exceeding Rs. 30,00,000 be granted to the President to defray the Charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Multi-purpose River Schemes'."

DEMAND No. 64—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF IRRIGATION AND POWER.

"That a supplementary sum not exceeding Rs. 6,84,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Irrigation and Power'."

DEMAND No. 85—MINISTRY OF REHABILITATION.

"That a supplementary sum not exceeding Rs. 1,11,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ministry of Rehabilitation'."

DEMAND No. 86—EXPENDITURE ON DISPLACED PERSONS

"That a supplementary sum not exceeding Rs. 82,42,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Expenditure on Displaced Persons'."

DEMAND No. 100—COMMUNICATIONS (INCLUDING NATIONAL HIGHWAYS)

"That a supplementary sum not exceeding Rs. 36,00,000 be granted to the President to defray the charges which will come in

course of payment during the year ending the 31st day of March, 1955, in respect of 'Communications (including National Highways)'."

DEMAND No. 124—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FOOD AND AGRICULTURE.

"That a supplementary sum not exceeding Rs. 11,39,83,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Other Capital Outlay of the Ministry of Food and Agriculture'."

DEMAND No. 133—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION

"That a supplementary sum not exceeding Rs. 5,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Rehabilitation'."

APPROPRIATION (NO. 4) BILL.

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55."

The motion was adopted.